

WWW.LIVELAW.IN
HIGH COURT OF TRIPURA
AGARTALA

WP(C)(PIL) No.06/2021

Court on its own motion

For Respondent(s) : Mr. S.S. Dey, Advocate General,
Mr. Debalay Bhattacharjee, G.A.,
Mr. Ratan Datta, P.P.,
Ms. Ayantika Chakraborty, Advocate,
Ms. Nikita Chakma Saha, Advocate.

HON'BLE THE CHIEF JUSTICE MR. AKIL KURESHI
HON'BLE MR. JUSTICE S. TALAPATRA

Order

04/06/2021
(Akil Kureshi, C.J.)

In this public interest petition suo motu instituted by the High Court the Court is looking into an unfortunate incident where a young lady was allegedly subjected to public humiliation and assault and on account of which it is alleged that she committed suicide couple of days later. While this public interest petition was being heard, another sad development took place when the husband of the lady also committed suicide. For the death of the young lady, the police have registered an F.I.R. for offences punishable under Sections 306, 323 and 354 read with Section 120B of Indian Penal Code. Investigation was partly carried out by the I.O. under the supervision of the Superintendent of Police of the district. The investigation papers were made available to the Court but were not made public since the investigation

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was in progress. Upon perusal of the investigation carried out so far, we had noticed several deficiencies. On previous occasion, therefore, we had discussed with the learned Advocate General about the feasibility of constituting a Special Investigation Team (SIT, for short) to carry out further investigation. He had agreed on the spot and later on under specific instructions from the Home Department he had stated that the State administration would be open to any order or direction that the Court may pass in this respect. Under the circumstances, in order not to prejudice the ongoing investigation and also the defence of the accused, we do not state our elaborate reasons for handing over the entire investigation to the SIT. Accordingly, the following SIT is formed:

- (1) Ms. Lucky Chowhan, Commandant, Central Training Institute, Gokulnagar;
- (2) Ms. Soumya Debbarma, SDPO, Belonia; and
- (3) Ms. Babita Bhattacharjee, I/C, Tripura Human Rights Commission.

Needless to add the State administration shall provide all necessary facilities and support to the members of the SIT.

The SIT so formed shall carry out the investigation further and place before us the papers of investigation for our perusal on the next date of hearing. It is clarified that the case of the suicide of the husband of the lady

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which so far has been registered as an unnatural death case before the concerned police station, shall also form part of this investigation.

List the matter on **25.06.2021**.

(S. TALAPATRA), J

(AKIL KURESHI), CJ

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HIGH COURT OF TRIPURA



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